

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
LOK SABHA
UNSTARRED QUESTION NO.2584
TO BE ANSWERED ON 02/08/2016

Use of Ground Water

2584. SHRI B.V. NAIK:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the National Green Tribunal has sought report from the State Governments on use of ground water by builders and others and if so, the details thereof;
- (b) whether the National Green Tribunal has also sought report on the extraction of ground water illegally and if so, the details thereof; and
- (c) if so, the reaction of the Government thereto?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ANIL MADHAV DAVE)

(a) to (c) According to the Central Ground Water Authority (CGWA), the National Green Tribunal (NGT) in the matter of Vikrant Kumar Tongad Vs Union of India and others (O.A. No. 59/2012) vide its order dated 08.09.2015 had constituted teams having officials from Central Ground Water Authority, Central Pollution Control Board, Uttar Pradesh Pollution Control Board, Delhi Pollution Control Committee, Haryana Pollution Control Board, NOIDA Authority, Greater NOIDA Authority, Haryana Development Authority and Yamuna Expressway Industrial Development Authority, for inspection of all major construction projects in Delhi, Gurgaon, NOIDA, Greater NOIDA and Faridabad and asked to submit report on five issues raised under the order including extraction of ground water. The teams have submitted the inspection reports.
